

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **10.07.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Union of India Through Serious Fraud  
Investigation Office  
Vs  
Surana Industries Ltd and 95 Ors

**MAIN PETITION NUMBER** : CP(CA)/125(CHE)/2022

**(IA/MA) APPLICATION NUMBERS**

IA/110(CHE)/2024

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**ORDER**

Present: Ld. Counsel Ms. Iswarya for the Applicant.

Ld. Counsel Ms. Dhyana for the Respondent.

This application was filed on 06.03.2023 seeking condonation of delay of 98 days for filing the Affidavit of assets as directed by the Tribunal vide order dated 17.11.2022.

Heard.

This Tribunal vide order dated 17.11.2022 directed the Applicant to file the Affidavit within a period of 15 days from the date of the order.

The reason for the delay is that the Applicant was not in town and could not correlate with the information.

Ld. Counsel for the Respondent submits that except the delay the Respondent has no objection.

Recording the submissions, in the facts and circumstances of the case, delay is condoned subject to cost of Rs. 15,000/- to be deposited with *Prime Minister's National Relief Fund* within a week from today.

Complicance Memo be filed.

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Affidavit be taken on record.

IA/110(CHE)/2024 is **disposed of**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**

MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**

MEMBER (JUDICIAL)